

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-07-2024 AT 10:30 AM**

**CP(IB) No.525/9/HDB/2019
AND**

**IA (IBC) (Plan) 10/2024, IA(IBC) 1180/2024 in IA (IBC) (Plan) 10/2024,
Inv Petn (IBC) 272024 in IA (IBC) 1180/2024 & IA (IBC) 1498/2024 in IA
(IBC) 1180/2024 in CP(IB) No.525/9/HDB/2019
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

M/s. Binjusaria Ispat Pvt Ltd

...Operational Creditor

AND

M/s. Abhirama Steels Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) (Plan) 10/2024

Matter adjourned to 29.07.2024.

IA(IBC) 1180/2024 in IA (IBC) (Plan) 10/2024

Learned Counsel Mr Amir Bavani along with Ms Rishika Kumar and Mr Anirban Aly Mondal, for applicant present physically.

Learned Counsel Mr Ch Sreenivasulu for respondent present physically.

Matter adjourned to 29.07.2024 as a last chance, we make it clear that no further time will be allowed, case law if any, intend to rely other than what has already been relied shall be filed before 29.07.2024.

Call on 29.07.2024.

Inv Petn (IBC) 272024 in IA (IBC) 1180/2024

Matter adjourned to 29.07.2024.

IA (IBC) 1498/2024 in IA (IBC) 1180/2024

Matter adjourned to 29.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)